

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1410 OF 2018 IN  
APPEAL NO. 286 OF 2018 &  
IA NO. 1409 OF 2018**

**Dated: 12<sup>th</sup> October, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**GVK Power (Goindwal Sahib) Limited** .... **Appellant(s)**  
**Versus**  
**Punjab State Electricity Regulatory Commission & Anr.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur  
Mr. Vishrov Mukherjee  
Mr. Janmali Manikala

Counsel for the Respondent(s) : Mr. Anand K. Ganesan  
Ms. Neha Garg for R-2

**ORDER**

It is made clear the undisputed amount shall be paid within the due date. We further clarify that status quo shall be maintained only in respect of deduction of disputed amount of about 46 crores till the next date of hearing.

List the application for further hearing on **23-10-2018**.

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*tpd/kt*